

Orissa Undertaking, has submitted an application for the grant of Industrial licence for the establishment of an integrated steel plant in Cuttack district of Orissa.

AIR Station At Calcutta

3123. SHRI HANNAN MOLLAH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the transmitter at Akashvani, Calcutta is the weakest in the country and the programmes relayed or transmitted from Calcutta are not received in most part of West Bengal;

(b) whether the Government propose to replace the transmitter by a powerful transmitter; and

(c) if so, the time by which it is likely to be replaced?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) No Sir.

(b) and (c) Arrangements have been made to upgrade the 50 KW MW and 10 KW SW transmitters (out of six transmitters at present functioning at Calcutta) to 100 KW MW and 50 KW SW respectively. Both these projects are in advanced stages of their execution.

Bhopal Gas Victims

3124. SHRI V. SREENIVASA PRASAD:

SHRI M. V. CHANDRASHEKARA MURTHY

Will the PRIME MINISTER be pleased to state:

(a) whether the welfare organisations working in Bhopal for gas victims have threatened to take stronger measures if the Central Government do not clarify its stand on the Bhopal settlement;

(b) whether the steps taken by the Union Government to redress the grievances of lakhs of gas victims have proved to be inadequate; and

(c) if so, the reaction of the Government thereto and what fresh measures the Government propose to take to provide adequate attention to the victims of Bhopal gas disaster?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) The Settlement Order dated the 14th and 15th February, 1989 of the Supreme Court directing the Union Carbide Corporation, USA and Union Carbide India Limited to pay a sum of US \$ 470 million in full settlement of all the claims is the subject of several review petitions. The Government is supporting the review petitions. The matter is presently sub-judice in the Supreme Court.

(b) and (c) A number of steps have been taken to assist the victims of the gas leakage:—

(i) An Interim Relief of Rs. 200/- per month is being given with effect from 1-4-1990 to the residents of the 36 severely affected municipal wards of Bhopal.

(ii) Government has approved an Action Plan of Rs. 163.10 crores for rehabilitation of the Bhopal Gas Victims. The expenditure on this Action Plan will be shared between the Central Government and the Govern-